

CENTRAL ADMINISTRATIVE TRIBUNAL

MADRAS BENCH

OA No. 1323/2013

Dated Wednesday 2nd day of September Two Thousand Fifteen

P R E S E N T

HON'BLE JUSTICE MR. B. SESHASAYANA REDDY, Member (J)

&

HON'BLE DR. P. PRABAKARAN, Member(A)

1. Beena Devi, E.N.,
Daughter of E.N. Sreedharan Achari,
Aged about 41 years,
'Govind' Mundock, Mahe;
2. Bindu, R.B.,
W/o. Jayaprakash Narayanan. C.H.,
Aged about 38 years,
'Upasana' Palloor, Mahe;
3. Divya Chandran K.K.,
D/o. K.K. Chandran;
Aged about 39 years,
'Dosthi', Kareekkunnu,
Palloor, Mahe.

... Applicants

By Advocate M/s. **SAI, Bharath & Ilan**
Vs.

1. The Union of India represented by
The Secretary to Government,
Education Department,
Government of Puducherry,
Puducherry;
2. The Director of School Education,
Puducherry;
3. The Chief Education Officer,
Mahe;
4. The Regional Administrator,
Mahe.

... Respondents

By Advocate : **Mr. R. Syed Mustafa**

ORDER

(Pronounced by Hon'ble Justice Mr. B. Seshasayana Reddy,
Member(J))

This Original Application NO. 1323 of 2013 is filed by Beena Devi and others filed under Section 19 of the Administrative Tribunal's Act, 1985 seeking the following relief:-

- “i) Direct the respondents to re-engage the applicants and regularize them as Lanuage Teachers;
- ii) to pass such further or other orders and thus render justice.”

2. The applicants were originally engaged as hourly paid language teachers in the year 2002 and they were periodically continued till the year 2006 and thereafter they were disengaged in the year 2006.

3. Though they applicants approached this Court seeking the relief stated supra, the leaned counsel appearing for the applicants submits that applicants are contended if a direction is given to the respondents to consider their representation dated 1.08.2012.

4. In that view of the matter, the Original Application is disposed of directing the respondents to consider their representation dated 1.08.2012 and pass appropriate orders within four weeks from the date of receipt of copy of the order.